

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):

(a) No specific studies have been made by Government. However, the problem of "brain drain" has been engaging the attention of Government.

(b) No, Sir. Government continues to take steps to facilitate return of the scientific and technical personnel to India.

NEW HIGHER SECONDARY BOARD FOR DELHI

671. DR. (MRS.) MANGLADEVI TALWAR:
SHRI UTTAM SINGH DUGAL:

Will the Minister of EDUCATION be pleased to state:

(a) whether there is a proposal under consideration of Government for having a new Higher Secondary Education Board for Delhi; and

(b) if so, what are the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b) The Delhi Administration has suggested the setting up of a separate Board for higher Secondary Schools for Delhi.

JURISDICTION OF DELHI HIGH COURT

672. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to extend the jurisdiction of Delhi High Court to the Union Territory of Chandigarh; and

(b) if so, when this proposal is likely to be put into operation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Madam.

(b) After the necessary legislation is passed by both Houses of the Parliament.

CONFERENCE OF STATE MINISTERS ON RELIEF AND REHABILITATION

673. SHRI K. SUNDARAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether a meeting of States Ministers for Relief and Rehabilitation was held in New Delhi on 17th May, 1967; and

(b) if so, what decisions were made at the meetings?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) Some of the important decisions taken at the Conference are mentioned in the attached statement

STATEMENT

Some of the important decisions taken at the Rehabilitation Ministers' Conference held on the 17th May, 1967

(1) No change was considered necessary in the existing policies governing the entry of migrants from East Pakistan into India and their eligibility to receive relief and rehabilitation assistance from the Government.

(2) The State Governments should take full advantage of the offer on a no-profit-no-loss basis of the spare capacity of the Rehabilitation Reclamation Organisation for State projects involving large-scale reclamation of land. They were requested to intimate their requirements to the Department of Rehabilitation.

(3) The families of displaced persons should be moved to the villages according to a planned and phased programme, which should be drawn up well in advance and adhered to as far as possible.